

COURT-II
IN THE APPELLATE TRIBUNAL FOR ELECTRICITY
(Appellate Jurisdiction)

IA NO. 868 OF 2018 IN
DFR NO.2255 OF 2018

Dated: 16th July, 2018

Present: Hon'ble Mr. Justice N.K. Patil, Judicial Member
Hon'ble Mr. S.D. Dubey, Technical Member

In the matter of:

Chhattisgarh State Power Distribution Company Limited ... Appellant(s)
Vs.
M/s Shanti GD Ispat & Power Pvt. Ltd. & Anr. ... Respondent(s)

Counsel for the Appellant (s) : Mr. Apoorv Kurup
Mr. A.C. Boxipatro

ORDER

(IA No. 868 of 2018)
(Application for Urgent Listing)

We have heard learned counsel, Mr. Apooov Kurup, appearing for the Appellant. Learned counsel appearing for the Appellant submitted that in the light of the statement made in Paragraphs 5 & 7 of the application, the same may kindly be accepted and the instant case may be listed for admission in the interest of justice and equity.

The submission made by the learned counsel appearing for the Appellant, as stated above, is placed on record.

In the light of the statement made by the learned counsel appearing for the Appellant in Paragraphs 5 & 7 of the application and for the reasons stated for urgency therein, the same is accepted. The matter is taken up for urgent listing and accordingly, the IA is allowed.

DFR No. 2255 of 2018

Issue Notice to the respondents returnable on 25.07.2018 and dasti, in addition is permitted.

Registry is directed to number the appeal and list the matter for admission after curing the defects on **25.07.2018**, *as requested*.

(S.D. Dubey)
Technical Member
Bn/pr

(Justice N.K. Patil)
Judicial Member